

**IN THE HIGH COURT OF MANIPUR
AT IMPHAL**

PIL No. 24 of 2023

Y. Mangi Singh

...Petitioner/s

Vs.

Union of India & 9 ors.

...Respondent/s

B E F O R E

HON'BLE MR. JUSTICE AHANTHEM BIMOL SINGH

HON'BLE MR. JUSTICE A. GUNESHWAR SHARMA

27-06-2023

(A. Bimol Singh,J)

Mr. Rendy Maibam, learned counsel appeared for the petitioner; Mr. Kh. Samarjit, learned DSGI assisted by Mr. Armananda, learned counsel for the respondent Nos. 1, 8, 9 and 11; Ms. N. Jyotsana, learned counsel represented Mr. M. Devananda, learned Addl. AG for respondent Nos. 2, 3, 4, 5, 6 & 7; Mr. Dimal Kumar Haobam, learned counsel and Mr. Th. Khagemba, learned counsel for the respondent No. 10.

Despite the order passed earlier by this Court, the Ministry of Home Affairs and Ministry of Road Transport and Highways have not filed any affidavit. On behalf of the State Government, an affidavit has been filed with an advance copy to the counsel appearing for the parties. Mr. Th. Khagemba, learned counsel appearing for respondent No. 10 submitted that he will be filing an affidavit in response to the affidavit filed by the State Government. As the responsibility of maintenance and free flow of traffic on the National Highway lies with the Central Government, the Ministry of Home Affairs and Ministry of

Road Transport and Highways are directed to file an affidavit explaining the steps that have taken by them for opening the blockade imposed on the NH-2 and what are the difficulties faced by them which prevents them from opening the free flow of traffic on the NH-2 on or before the next date with advance copy to the counsel appearing for the parties.

It is made clear that if the respondent Nos. 1 & 11 failed to file the said affidavit as directed by this Court, the Secretaries of the said two Ministry should appear before this Court and to explain personally.

Mr. Kh. Samarjit, learned DSGI submitted that he may be allowed to withdraw the affidavit filed on behalf of respondent No. 11 on 26-06-2023. Prayer is allowed.

List this case again on 05-07-2023 for further consideration.

A copy of this order be furnished to all the counsel appearing for the parties for doing the needful.

Registry is directed to reflect the name of Mr. Th. Khagemba, learned counsel as counsel for the respondents in the cause list.

JUDGE

JUDGE